

Excess Telephone Bills

1055. SHRI MOHAMMAD ALI KHAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether attention of Government has been drawn to the news item captioned "Fraud behind phone bills" appeared in the "Times of India" of 15th February, 1985 ;

(b) if so, the details thereof ; and

(c) the action taken by Government to check the undesirable practices adopted by the Telephone Exchange staff in the metropolitan cities to save the helpless telephone subscribers from excess billing ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir.

(b) It is alleged that certain trunks calls have been put through after diversion of telephone lines in Bombay Telephone system in connivance with staff and bills were sent to wrong parties.

(c) Detailed investigations are in progress and appropriate action will be taken on the outcome of the report.

Some of the preventive steps in this regard taken are :-

1. Raising of Distribution points of telephones.
2. Locking of distribution points.
3. Restriction to entry into the main distribution frame room of Telephone Exchange.
4. Formation of Vigilance Squads for quick investigations.
5. Billing is being computerised at some places.
6. Whenever serious complaints of diversion of telephone lines are received, investigations through Vigilance Organisations are arranged.

Workers Participation in Management

1056. PROF. MADHU DANDAVATE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any progress has been made in the implementation of Government's policy of workers' participation in the management

and appointing workers' representatives on the Boards of Management of chemical and pharmaceutical units under his Ministry ;

(b) if so, the details thereof ;

(c) whether claims of any union have been rejected in this regard ; and

(d) if so, the names of the unions whose claims have been rejected and the reasons therefor ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). The scheme for employees' participation in management contained in the Ministry of Labour and Rehabilitation, (Deptt. of Labour) Resolution dated 30th December, 1983 envisages representation of the workers at shop floor and plant levels through consensus to be arrived at in consultation with the concerned trade union leaders. As regards its implementation in the Central Government Undertakings in Chemical and Pharmaceutical industry, the Hindustan Organic Chemicals has reported that the scheme has already been implemented. The Hindustan Insecticides Ltd. (HIL) has reported that the scheme has been implemented in its Delhi unit. The Indian Drugs and Pharmaceuticals Ltd (IDPL) has implemented the scheme in its units at Rishikesh, Gurgaon and Hyderabad. Action is on for implementation of the scheme in the other units of Hindustan Insecticides Limited and Indian Drugs and Pharmaceuticals Limited as well as in other public sector pharmaceutical undertakings.

With regard to employees' participation at the Board level, certain preparatory steps have been initiated by Indian Drugs and Pharmaceuticals Ltd. (I.D.P.L.) under this Ministry. The formal proposal from the Company is still awaited.

(c) No, Sir.

(d) Does not arise.

Supply and Demand of LPG

1057. SHRI LAKSHMAN MALLICK : Will the Minister of PETROLEUM be pleased to state :

(a) whether there have been cases brought to the notice of Government that huge quantity of gases have been flared in the recent past and more are destined to be burnt with the progress of oil exploration by ONGC,